

MOST URGENT

OFFICE OF THE DISTRICT JUDGE OF HOOGHLY
ENGLISH DEPARTMENT

No. 1952/COVID-19

From : Sri Subhra Sankar Bhatta
The District Judge, Hooghly.

To : The Additional District & Sessions Judge,
Chandernagore, Hooghly

Dated, Chinsurah, the 17th November, 2020

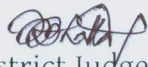
Ref:- Your letter no. 1748 dated 17.11.2020

Sir,

With reference to above, I would like to inform you that in view of letter no. 3108-A dated 16.11.2020 of the Hon'ble High Court, Calcutta, complete shut down at Chandernagore Sub-Division due to pandemic COVID-19 is not possible at present.

In this circumstance, I am to request you to take appropriate precautionary measures after consultation with Additional District & Sessions Judge, Fast Track Court, Chandernagore, Hooghly and Additional Chief Judicial Magistrate, Chandernagore, Hooghly for smooth running of Chandernagore Sub-Division.

Yours sincerely,



District Judge, Hooghly.
17.11.2020

District Judge, Hooghly

Memo No. 1952(4)/COVID-19 Dated 17.11.2020

Copy forwarded for information and taking necessary action to :-

- 1) Additional District & Sessions Judge, Fast Track Court, Chandernagore, Hooghly
- 2) Additional Chief Judicial Magistrate, Chandernagore, Hooghly
- 3) Bar Association (Civil/ Criminal), Chandernagore, Hooghly


District Judge, Hooghly.
17.11.2020
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